

GOVERNMENT OF INDIA
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION

RAJYA SABHA
UNSTARRED QUESTION NO. 2398
TO BE ANSWERED ON 16.12.2024

ASSESSMENT OF THE ADEQUACY OF THE MPLADS FUNDS

2398. DR. BHIM SINGH:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether it is a fact that many State Governments often allocate more funds for MLAs than the MPLADS fund, if so, the State-wise details thereof;
- (b) whether Member of Parliament constituencies comprise large and diverse constituencies, if so, whether in view of this fact the amount allocated for MPLADs is sufficient;
- (c) whether Government has reviewed the impact of inflation and project cost on MPLADS fund and if so, the details thereof; and
- (d) the methodology followed by Government to assess the adequacy of MPLADS funds and the plan to increase the fund allocation?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (RAO INDERJIT SINGH)

(a) & (b) Under Members of Parliament Local Area Development Scheme (MPLADS), being administered by The Ministry of Statistics and Programme Implementation, each Hon'ble Member of Parliament is entitled for Rs.5 crore annually.

The annual entitlement of Members of Legislative Assembly Local Area Development Scheme (MLALADS) may vary across States and is under the domain of respective State/UT Government.

(c) No, Sir. However, the Ministry has conducted a Third-Party Physical Evaluation of the MPLADS works completed during the period 01.04.2014 to 31.03.2019, in 216 districts across the country. The Evaluation was done in the year 2021 and the agency submitted final report on 31.08.2021.

(d) The Ministry receives and examines, on a continuous basis, the new suggestions from stakeholders, including suggestions for revision of entitlement of funds, following due process.
